

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO. 2298
TO BE ANSWERED ON 24.12.2018**

PAYMENT OF ARREARS TO KVS EMPLOYEES

2298. SHRI TEJ PRATAP SINGH YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the employees of Kendriya Vidyalaya Sangathan (KVS) have not been paid full arrears after implementation of Seventh Pay Commission;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has not paid the grant of Non-Productivity Linked Bonus to KVS staff for the last three years;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps being taken by the Government to release funds for arrears and bonus for KVS employees?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a) to (e) An amount of Rs.300.53 crores has been made available to Kendriya Vidyalaya Sangathan as cash additionality during the financial year 2017-18 for meeting their liabilities on account of arrears payable to its employees consequent to implementation of 7th Central Pay Commission recommendations. This cash additionality was made available having regard to the availability of resources with the Government.

Pursuant to the recommendations of the Expenditure Management Commission to encourage the Autonomous Bodies to increase their internal resource generation so as to reduce dependency upon budgetary support from the Government, any item of extra expenditure was not considered justifiable. Accordingly the Government had decided not to extend/grant ad hoc bonus for the year 2015-16 and 2016-17 to the employees of Autonomous Bodies.
